

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

IA 3159/2024 (NEW IA) IN C.P. (IB)/985(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **20.06.2024**

NAME OF THE PARTIES: **JM FINANCIAL ASSET RECONSTRUCTION
COMPANY LIMITED VS ATUL RAJENDRA
AGRAWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. Yash Dhruva a/w Ruchita Jain i/b MDP & Partners for the Petitioner present.

IA 3159/2024

This is an Application seeking recall of the order and seeking further time to explain the ratio laid down in the Hon'ble Supreme Court decision in the COVID period exclusion decision. However, this Bench notices that the issue of limitation has been dealt with in the order and there is no mistake, which requires modification of the Order. Needless to say, if aggrieved, the Petitioner may file an Appeal against the order sought to be recalled before the appropriate forum. Accordingly, Interlocutory Application No. 3159 of 2024 is **disposed of**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh